

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

ORIGINAL APPLICATION NO.060/00095/2018

Chandigarh, this the 25th day of January, 2018

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**CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)
HON'BLE MS. P. GOPINATH, MEMBER (A)**

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Kashmir Singh Bharti @ K.S. Bharti son of Late Sh. Gurbhagat, age 61 years, resident of House No.185, NFL Enclave, Sector 48-A, Chandigarh (Group-B).

....APPLICANT

(Present: Mr. K.B. Sharma, Advocate proxy for Mr. D.R. Sharma, Advocate)

VERSUS

1. Union Territory, Chandigarh through its Administrator, Punjab Raj Bhawan, Sector 6, Chandigarh.
2. The Secretary, Department of Sports, Chandigarh Administration, U.T. Secretariat, Sector 9, Chandigarh.
3. The Director, Sports Department, Chandigarh Administration, U.T. Secretariat, Sector 9, Chandigarh.

....RESPONDENTS

ORDER (Oral)

HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J):-

The main contention of learned counsel, at this stage, is that, although the applicant has moved representation dated 05.04.2016 (Annexure A-10) followed by another representation dated 13.06.2016 (Annexure A-11), for redressal of his grievances, but no decision has yet been taken by the Competent Authority.

Having heard the learned counsel for the applicant, having gone through the record with his valuable assistance, after

considering the entire matter and without expressing any opinion on merits, lest it may prejudice the case of either side, the instant main Original Application is disposed of with the direction to The Secretary, Department of Sports, (respondent no.2) to sympathetically consider and decide the indicated representations, by passing a speaking / reasoned order and in accordance with law, within a period of two months from the date of receipt of a certified copy of this order.

(P. GOPINATH)
MEMBER (A)

(JUSTICE M.S. SULLAR)
MEMBER (J)

Dated: 25.01.2018.

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